

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.1595/99
M.A.No.1412/99
M.A.No.161/2000

(7)

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 24th day of January, 2000

Smt. Veena Passey
w/o Shri Ashok Passey
r/o 238 A, Pocket-C
Mayur Vihar
Delhi. ... Applicant
(By Shri D.S.Mahendru, Advocate) Vs.

Govt. of N.C.T. of Delhi through

1. Chief Secretary
Govt. of Delhi
Old Sectt., 5, Sham Nath Marg
Delhi - 110 054.

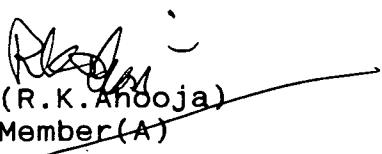
2. Medical Superintendent
L.N.J.P.Hospital
New Delhi.

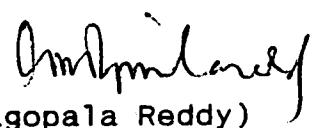
3. The Principal Hospital Coordinator
1, Jawahar Lal Nehru Marg
New Delhi - 110 002. ... Respondents
(By Shri Manisha, proxy of Shri Vijay Pandita,
Advocate) M.Kumar

O R D E R (Oral)

By Reddy, J.

It is stated by the learned counsel for the applicant that the case of the applicant for seniority is being considered by the respondents. Therefore, he seeks to withdraw the OA with liberty to agitate the matter again in case any grievance survives. MA 161/2000 is allowed and the OA is dismissed as withdrawn. However, it is made clear that if the applicant is aggrieved by the subsequent order that may be passed by the respondents, the applicant is given liberty to reagitate the matter. No costs.


(R.K.Ahooja)
Member(A)


(V.Rajagopala Reddy)
Vice Chairman (J)

/rao/